## 281 Bills Introduced

MR. CHAIRMAN | The question is ;

"That leave be granted to introduce a Bill to provide for legal aid to workers in matters arising out of their employment in factories."

The motion was adopted.

SHRI SARDAR AMJAD ALI : I introduce the Bill.

## **PREVENTION OF LOTTERIES BILL\***

SHRI KAMALNAYAN BAJAJ (Wardba): I beg to move for leave to introduce a Bill to provide for the prevention of State and Central lotteries.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the prevention of State and Central lotteries."

The movion was adopted.

SHRI KAMALNAYAN BAJAJ 1 introduce the Bill.

MR. CHAIRMAN : Shri Nath Pai. Absent

15.04 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLES 58 AND 157)

भी शिव चन्द्र का (मधुबनी) : मैं प्रस्ताव करता हूँ कि भारत के संविधान का मौर संगोधन करने वाले विधेयक को पेश करने की मनुमति दी जाये।

MR. CHAIRMAN : The question is ;

"That leave be granted to introduce

a Bill further to amend the Constitution of India."

The motion was adopted.

भी झिव खन्द्र भगः मैं विधेयक पेश करसा है।

15.05 hrs.

## CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL\*

(AMENDMENT OF SECTION 4 AND ADDITION OF NEW SECTION 566)

भी जाजं फरनेन्डीज (बम्बई दक्षिण): मैं प्रस्ताव करता हूँ कि दण्ड प्रक्रिया संहिता, 1898 का ग्रोर संशोधन करने वाले विधेयक को पेश करने की ग्रनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Ciriminal Procedure, 1898."

The motion was adopted.

श्वी जार्ज फरनेन्डीज : मैं विधेयक पेश करता है।

MR. CHAIRMAN : Now we will take up Acharya Kripalani's Bill.

SHRI NATH PAI (Rajapur) : 1 am sorry. Will you permit me to introduce my Bills ?

MR. CHAIRMAN ; All right.

15.06 hrs. CONSTITUTION (AMENDMENT) BILL<sup>•</sup> (Amendment of Article 145)

SHRI NATH PAI (Rajapur) : I beg

\*Published in the Gazette of India Extraordinary, Part II. Section 2, dated 27-11-1970.